

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
OA No.145/1995

New Delhi, this 1st November of 1995

Hon'ble Shri B.K. Singh, Member (A)

1. Smt. Laxmi Devi, w/o late Shri Munshi Lal  
2. Shri Vijay Kumar, s/o -do-  
Both r/o A-159, Khyala Colony  
New Delhi-110 019 .. Applicant

By Ms. Raman Oberoi, Advocate

.. **Applicant** ..

vs.

Union of India, through

1. Secretary  
M/Defence, South Block, New Delhi
2. The Commandant  
505 EME Army Base Workshop  
Delhi Cantt. Delhi-110 010

• • Respondents

By Shri M. K. Gupta, Advocate

ORDER(oral)

The learned counsel for the respondents has produced the letter received from the Army Hors. regarding the compassionate appointment of applicant No.2, which is taken on record. The learned counsel for the applicants agrees that the DA has since become infructuous. <sup>infructuous for having granted by the respondents</sup> In the circumstances, the DA is dismissed as infructuous. No costs.

(B. K. Singh)  
Member (A)  
1.11.1995

/gtv/